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III. A copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 54(E), dated the 2nd February, 1977, publishing the Beedi Workers Welfare Cess Rules, 1977, under •sub-section (3) of section 7 of the Beedi Workers Welfare Cess Act. 1976. [Plated in Library. See No. LT-96/77].

Ministry of Labour Notifications

SHRI SHANTI BHUSHAN: Sir, I also beg to lay on the Table the following papers: —

- I. A copy (in English and Hindi) of of Labour Notification Ministry G.S.R. No. 199, dated the 12th Feb ruary, 1977, publishing the Contract (Regulation Abolition) Labour and Central (Amendment) 1(976, Rules, under sub-section (3) o" section 35 of the Contract Labour (Regulation and Abolition) Act, 1970. [Placed in Lib rary. [See No. LT-97/77].
- II. A copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 274, dated the 26th Feb ruary, 1977, publishing the Limestone and Dolomite Mines Labour Welfare Funds (Group C and Group D Posts) Conditions of Service and Recruitment Rules, 1976, under sub-section (4) of section 16 of the Limestone and Dolo mite Mines Labour Welfare Fund Act, 1972. [Placed in Library. See No. LT-95/77].
- III. A copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 308, dated the 5th March, 1977, publishing the Metalliferous Mines (Amendment) Regulations, 1977, under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT-98/77].
- IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Labour, under subsection (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952: -
 - (i) Notification G.S.R. 174, dated the 9th February, 1977, pub-

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lishing the Employees' Family Pension (Third Amendment) Scheme, 1976.

(ii) Notification G.S.R. No. 305, dated the 5th March, 1977, publishing the Employees' Provident Funds (Amendment) Scheme, 1977.

[Placed in Library. See No. LT-93/77 for (i) and (ii).]

V. A copy of the Ministry of Labour Notification G.S.R. No. 406, dated the 19th March, 1977, publishing a corrigendum to the English version of Government Notification G.S.R. No. 1717, dated the 4th December, 1976. [Placed in Library. See No. LT-98/77].

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

continued Detention of Political Workers under MISA, DER etc.

SHRI BHUPESH GUPTA (West Bengal: Sir, I beg to call the attention of the Minister of Home Affairs to the continued detention in prisons of a very large number of political workers under MISA, DIR and other laws and the action taken by the Government in the matter.

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): Mr. Deputy Chairman, Sir, the detention of political workers was made largely under Section 16A of Maintenance of Internal Security Act. Consequent on the revocation, on the 21st March, 1'977, of the proclamation of emergency on 25th June, 1975, Section 16A of the Maintenance of Internal Security Act lapsed, and all detenus held under this provision of law were released. There were however 6,851 persons still in detention on 25th March, 1977. They had been detained under Section 3 of the Maintenance of Internal Security Act, grounds of detention had been furnished to them and their continuance in detention had been approved by the Advisory Boards.

We have already announced our policy in regard to the Maintenance of Internal Security Act. Further specific proposals will come before the House in due course in the light of our earlier announcement. Consistent with our policy, we are clearly of the view that no one should be kept under detention for an indefinite period. We are accordingly advising the State Governments to release all those still under detention except where interests of security of the country are clearly involved or where persons have been detained on account of their recent indulgence in violent activities.

With the lapse of the provisions of Section 16A of MISA, the vast majority of political prisoners have already been released. Presumably, the Hon'ble Member has in mind the Na-xalites, as they are called, in detrition According to the information available with the Government, there were 645 such persons in detention in West Bengal, Tamil Nadu, Kerala and Andhra Pradesh on 25th March 1977. While we do not at all approve of their ideology and while we would clearly reiterate that any violent activity on the part of Naxalites or others would be firmly dealt with in accordance with law, we are also of the view that indefinite continuance in detention of even such persons cannot be any solution to the problems posed by them. We are, therefore, advising the State Governments specifically to release all such Naxalites in detention, except in cases where such detention had been made on account of their recent indulgence in violent activities.

A large number of cases were instituted against political workers under the Defence and Internal Security of India Rules 1971 during the emergency. We have already issued instructions to the State Governments that all cases pending investigation or trial under DISIR should be withdrawn except in

respect of economic offenders and those involved in violent acts. We have further advised the State Governments that even in respect of persons who have been awarded sentences by competent courts, the unserved sentences should be remitted except in the cases of the two categories mentioned above. y action has been taken against some political workers under the normal laws of the land for specific offences, the cases should be allowed to run their normal course and no intervention on the part of the Central Government appears called for. However, if any specific case of a political worker having been falsely implicated is brought to the notice of the Government, the same would be examined and appropriate action taken.

public importance

SHRI BHUPESH GUPTA: sir, some aspects of the statement of the hon'tole Minister are patently at variance with the election manifesto of the Janata Party. The Janata Party manifesto was published in all the papers. There, there was one item called "Programme". I am reading the three items under that.

"To generate fearlessness and to revive democracy,, the Janata Party will:

- (i) lift Emergency; (You have done that. Both internal and external Emergency have been lifter —the internal emergency was lifted by others).
- (ii) restore the fundamental freedoms that had been suspended by the Presidential Order; and
- (iii) repeal MISA, release all political detenus and review all other unjust laws".

Now, Sir, from the election mani-fasto,, it is clear that the commitment is to repeal MISA, which implies that no MISA detenu should be kept pending the repeal of this Act. In fact, I

do not see as to why the Government did not come forward in this House, or in the other House, with the repealing Act.

Sir,, for the benefit of Mr. Charan Singh, may I point out our own experience here. When Mrs. Indira Gandhi's Government was a minority government, depending on the support of the CPI and others, we of the Communist Party told her that the Preventive Detention Act, the forerunner of the MISA There was a meeting of the must go. Cabinet Opposition leaders in which You Were not Ministers were present. there, Mr. Chavan was there. In the egenda, it was shown that the Government proposed to renew the Preventive Detention Act with effect from 1970. The meeting was held in December. We made it very clear at that meeting that the Preventive Detention Act must not be be allowed to lapse; renewed; it must and we suggested that this item should be struck off the list of business for the next year, which she wanted to discuss with us. Sir, there was no review necessary for her then; it was allowed to lapse; it was not renewed. There was no Preventive Detention Act for the whole 1970 and a part of the year 1971. Only after the election, when she got the massive majority,, which has now become a massive minority, in the middle of the year, MISA was revived in its worst form-worse than the Preventive Detention Act.

Now, Sir, here is a commitment by Mr. Charan Singh, Vice-President of the Janata Party, and others. We welcome that commitment. I welcome this commitment even now. They told the people MISA would be repealed. Why is not being repealed? Bring it tomorrow. It will be repealed in that House and this House. Why a review is called for? You never promised that a review will be made. You made a clear, categorical statement that MISA will be repealed. But now. hffire in the statement, we are

surprised to find that not only MISA is not going to be repealed but they have also directed the State Governments to keep some people under MISA against whom there are charges on grounds of security and violence. It is the same old story.

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CHAUDHURI CHARAN SINGH: Sir., I rise on a point of order. The hon'tole member is delivering a speech rather than asking a question. I will forget all the points of his speech. I will not be able to reply.

SHRI BHUPESH GUPTA: It is no use saving that. Answer as a Minister. If it is a question of showing parliamentary skill, let us have it on another occasion. You can compare how Mr. Charan Singh and Bhupesh Gupta stand. We are not here on that. I have read out your commitment. Wliy it is not being repealed, I am asking. And then, not having re, pealed it, why are you giving instructions contrary to your commitment, to keep them provided they are allegedly guilty of violent acts, etc? That is not your election The same arguments have been given always. During the last 25 years, in this House, again and again we have heard such arguments put forward. Do I understand that Mr. Charan Singh has adopted the argument that Mr. Katju was giving before or Mr. Gobind Bal-labh Pant or other Home Ministers? Then declare publicly: qualify our election manifesto; we are going back on our election manifesto. Tell the public. If Mr. Advani could bring two Acts to repeal the Press Objectionable Matters Act and restore the Feroze Gandhi Act, what comes in the way of Mr. Charan Singh to bring an Act to repeal MISA?

Now coming to other facts,, I am grateful to Mr. Chsj-an Singh for one reason. Mr. Charan Singh yesterday gave some facts and figures. I am not holding him responsible for the statistics he has given. I am asking him to deal with it now. Sir, according to his statement, now there are 6,851

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detenus under the provisions of MISA -not under section 16A which haa gone. Surprisingly enough, I feel ashamed that out of the 6..851 detenus, in my State alone—see, Mr. Charan Singh, how self-critical I amthere are 6,248 detenus. In one State! In no other State now there are even 225 MISA detenus, but in West Bengal they are leading. Practically all the detenus under MISA are in West Bengal. Mr. Siddhartha Shankar Ray should be ashamed. I am ashamed. On behalf of the people of West Bengal I apologise to you that we have not put an end to this kind of a thing. I do not make it a party issue. I make it a humanitarian issue. But then,, Mr. Charan Singh, MISA is a Central law. You are responsible for it. By the fact that you have not repealed it, your responsibility is compounded. Why not take immediate steps? Why not all upon Mr. Siddhartha Shankar Ray to release all of them as many others have done?

SHRI G. LAKSHMANAN (Tamil Nadu): Why did you support the Congress Party in West Bengal?

SHRI BHUPESH GUPTA. Slop that, stop that. I supported you also at one time _____ (Interruption) ------My friend is a great interrupter.

SHRI SHYAMLAL **GUPTA** (Bihar): Is it not a fact?

SHRI BHUPESH GUPTA: My friend does not know. Interruption can also be on points of fact. Any interruption cannot be on a point of fact absolutely. Do not say such things. Interruption can be on phi-losophy, interruption can be on a point of fact (Interruption) Please be brief. A new Minister has come to this House. He should listen to me and answer. And I have no quarrel with him on this question. I am not dealing with his crimes. What is the use of saying this kind of a thing? Let ua discuss it on another occasion. Sir, 1ft my State, there are

many. Practically, all of them are in my State. There are some others under DIR. Mr. Charan Singh has said—and I do not blame him for that —that he has not collected the information so far. I can understand it. Bu1 my Calling Attention relates to penal and other laws. In West Bengal, there are many political prisoners—under-trial prisoners as they are called. For years and years, they are kept in prisons without any charges being framed against them. I do not know where Mr. Shanti Bhushan is. He should go into the legal aspects of it. Is it proper for any Government to keep under-trial prisoners without framing charges against them? It is a contrivance for detention without trial; when MISA you cannot use for long,, put them

under trial. That is what is being done.

public importance

In this connection, I would like to ask Mr. Charan Singh to inquirs into the matter and let us know the facts. There was a firing in the Howrah Jail on the 3rd of May, 1975 and five prisoners were killed. There was a great public agitation. Then, a retired High Court Judge was appointed as the one-man Commission to investigate into the matter on the 19th of May, 1975. He submitted his report on the 15th of September,, 1975. That report has not been made public. It has been kept back from the public. Why? I would request Mr. Charan Singh to get a copy of the report and make the document available to the Members of Parliament. Sir, it is not merely in the Hewrah Jail that firing had taken place. Firing had taken place in the Burdwan Jail and also in the Dum Dum Jail. In the Berhampore Jail, lathi-charge had taken place. Such a thing happened in the Alipore Jail and the Presidency Jail also. It has been a very common occurrence in West Bengal. We want proper investigation into all these things. Ask the West Bengal Government to furnish the facts. We in Parliament are entitled to know such feck.

Then, there is another very important matter. Find out from the West Bengal Government as to how many political prisoners are under trial, or under DIR. Sir, I have teen to the Alipore Central Jail, I have been to the Presidency Jail. I have met the political prisoners, including the Naxalites who are referred to in many ways. I can tell vou that it is inhuman to keep young people in iails. For years and years to be put under detention, is the destruction of our youth. Sir, we, the people of Bengal feel very very bad about it. 1 can remind you that it was poet Rabindra Nath Tagore who cams out of his sick bed to support the release of political prisoners. When they were being ill-treated in the detention camps, he came out in a public meeting in Calcutta and firing took place. The doctor's advice had been defied because the call of conscience

was such..... (Interruptions). He came out and spoke these memorable words. Know it for your benefit. "Those who are poisoning your atmosphere and air, those who are putting out light, are you forgiving them, or you loving them?" That was his theme. That was the tradition of the people of Bengal. Today, they are subjected to a situation where so many young men and young girls are put under detention without trial,, without any charges being framed against them, under other provisions of MISA. Mr. Charan Singh. kindly repeal this Act; if not in this session, in the beginning of the next session, you bring a Bill to that effect.

Then, sir, about these under-trial prisoners, you will be surprised to hear that the West Bengal Government does not even recognise them as political prisoners.

AN HONOURABLE MEMBER: Will you withdraw your support to dhartha Shankar RayT.....(Inter ruption).

SHRI BHUPESH GUPTA; You are making fun of these things! You •should understand what it means when people are put in jails for years and years—the young

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MR. DEPUTY CHAIRMAN: Nobody is making fun of it. It is a very serious matter. But we request you to be brief and specific so that the Minister can reply.

SHRI BHUPESH GUPTA: You can take me to task for this. How can I be brief on a matter like this? This is a matter which evokes emotion. This is a matter on which I speak from my heart, not from my tongue alone. We feel bad. We have not been able to do justice to them. Now that there is a change of Government, I expect that de nove the whole question will be gone into and these people will be set free. This is not a matter to be made fun of. There are many other occasions to do so. I know that many people there share the same sentiment. Don't you have children, sons,, daughters, mother, father?

SHRI SHYAMLAL GUPTA: A point of order, Sir. According to para 14, Calling Attention to Matters of Urgent Public Importance, under sub-para (8) he has to take only five minutes, not more then that. He has taken more than 15 minutes, Sir. The Member who initiates the calling attention notice should not take more than •five minutes. Other members who may participate in the proceedings should restrict themselves strictly in seeking clarifications on points. The time to be given to a Member for this purpose is entirely within the discretion of the Chairman.

SHRI BHUPESH GUPTA: Sir, I am sorry that my friend raised it. Mr. Shyamlal Gupta has reason to be happy because the case against him has been withdrawn.

SHRI SHYAMLAL GUPTA: Who initiated the action?

SHRI BHUPESH GUPTA: You have reason to be happy because one great act of magnimity has been down. As the Janata Government came to power, the case against you has been withdrawn. But withdraw the case_s against them. That is what I am asking. Don't you know how important it is to have a case withdrawn against a person? We will not spare Mr. Shyamlal Gupta. Sir, I demand due to intervention that Government should explain why the cases against political workers are not being withdrawn and the case of corruption against Mi-. Shyarnlal Gupta is being withdrawn.

Sir, here is a telegram from Madras,, saying that all the top-most economic offenders have been released all over India whereas few people are still behind the bars in the Central Prison, Madras. May I request the Honourable Prime Minister, Shri Morarji Desai, and the Janata Party leaders to fulfil their pledge of removing detention order immediately? Now, I am not. concerned with the economic offenders. I am talking about political offenders. I suggest,, therefore, that steps should be taken. Sir, my submission is that no Government can keep the people under MISA if the Central Government takes a firm step. In 1952, after the election, some of us were kept in detention in West Bengal. Dr. B. C. Roy would not release them. When we came to Jawaharlal Nehru,, in the morning we met him and in the evening they were all released. You can take this step. At least on moral ground you should announce publicly that all the detainees should be released and call upon the West Bengal Government to release them. As far as the under-trial prisoners are concerned. I do appreciate your difficulty. But, collect facts and see what you can do. D1R is a Central law. You should revoke DIR. It should not continue anymore when the emergency has gone.

श्री वीरेन्द्र कुमार सक्षलेखा : उप-समापति महोदय, सही स्थिति यह है कि जो मीसा को सपोर्ट करके बहस करते हैं वह बन्द नहीं थे, मीसा में बन्द तो हम थे।

SHRI BHUPESH GUPTA: One man is not interrupting my friend, Mr. Rabi Ray is not interrupting. He understands me over this matter. He is not yet infected. Do not get infected,, Mr. Rabi Ray. Sic, I am

भी बीरेन्द्र कुमार सखलेका (मध्य प्रदेश): श्रीमन्, मेरा प्वाइंट ग्राफ ग्राइंर है। प्वाइंट भाफ भाईर यह है कि 12 वजे से यह कालिंग भटेंशन चल रहा है भ्र.र 20 मिनट मा नीय सदस्य बोल चुके है। आखिर इस भाषण की कोई सीमा है या नहीं ?

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SHRI BHUPESH GUPTA: Sir, I thought that Champion of civil liberties will be a little indulgent in this matter. I thought so. I knew, that is why I didn't ask you to go and sit in the Treasury Benches. That is the trouble. You have been only one week there and are talking like those veteran Ministers.

भी बीरेन्द्र कुमार सखलेचा सदन में ग्रन्य सदय भी हैं उनको भी मौका मिलना चाहिए ।

SHRI JAGBIR SINGH (Uttar Pradesh): He should know how to talk in Parliament.

SHRI BHUPESH BUPTA: Sir, I am grateful to them. Every interruption is helping my case. Very good, do it. I like it. Interrupt.

MR. DEPUTY CHAIRMAN: No, hon. Member, as I requested you earlier, if you could kindly be brief— we know your feelings in the matter; I think the feelings are shared on both sides of the House-I think it will facilitate the discussion.

making a suggestion to Mr. Charan Singh. He is all humility. As I said, I am not making out a caste against him. All I say is, how he should proceed. First of all, you repeal MISA. Bring the Bill in this session or in the beginning of the next session. No review is called for. When you repeal an Act, you do not review it. One does not review an Act to repeal it. One needs a review to amend an Act. When your demand is for repeal,, why do you bring in the question of review? I cannot understand.

Sir, another proposal is, I think a parliamentary committee consisting of representatives of all parties in Parliament should be appointed to visit the jails in the country and recommend how political prisoners should be treated. This is also a matter of our commitment.

SHRI M. * KAMALANATHAN (Tamil Nadu): What is the use of going to jails now?

SHRI BHUPESH GUPTA: Visit, if necessary, I said. In West Bengal you can meet them. It is for you to decide But I think this question should toe taken seriously. Mr. Charan Singh, I would appeal to you; Call a meeting of the leaders of the Opposition parties and the ruling bloc in order to discuss this matter as to how we can solve the problem of the status and conditions of the political prisoners to the detenu₃ and others. Bengal extended the status of political prisoners to the detenus and others. The present Government has withdrawn this thing. According to them, nobody is a political prisoner. Mind you, a good thing has been done away with. Some of you have been in jail. We have been in jail. Surely we are political creatures. I would ask you, Mr. Charan Singh, to consider such things.

Again, before I sit down. I apP^{eal}. in the name of this House, in the

I name of all—I do hope that my friends in the Opposition would support the resolution, if I move it at the beginning of the next session, demanding the release of all—I implore the Janata Party and the Government to redeem that pledge about repealing MISA. Meanwhile, Mr. Charan Singh, should show absolute vigour and leadership in this matter to get the States to release the remaining political detenus, collect information about the others who were detained under the DIR and see that the cases are withdrawn. It is for the Law Minister to go into the question how the civil law, the Criminal Procedure Code and the IPC are being misused by the State Governments to keep so many Nexalite and other prisoners under detention on the ground that the are under trial when, in fact, they are accused of no definite or specific charge. Sir, this is my appeal. I do hope Mr. Charan Singh will take it in the spirit in which I have made it. It will be a good gesture on his part and on the part of Parliament after the elections to declare a general amnesty of all political prisoners in the country.

public importance

CHAUDHURI CHARAN SINGH: Mr. Deputy Chairman, Sir, I am really grateful to the hon. Member for saying some good words about me personally. I think I will not disappoint him. Our policy, as he has already said, is laid down in the President's Address and also in our manifesto. The President's Address says or. page 2;

"The Government will also tiK<? the following measurers:

(i) Having regard to the gross abuse to which the Maintenance of Internal Security Act has been put during the last two years, a thorough review of the Act will be undertaken with a view to repealing it and examining whether the existing laws need further strengthening to deal with economic offences and security of

the country without denying the right of approach to courts."

Now there is a printing error here, to which the hon. Member has rightly pointed out. The term used here is "a thorough review of the Act". In fact what we have decided is to make a thorough review of the law. It seems the correction did not appear in the President's Address as it was ultimately printed. As the hon. Member has himself said a thorough review of the act with a view to repealing it will not make any sense. Our intention was to make a thorough review of the criminal law in this regard.

As regards the actual question, namely, the release of Naxalites....

SHRI BHUPESH GUPTA: Will the Act be repealed?

CHAUDHURI CHARAN SINGH: That will be repealed and if necessary the existing laws will be strengthened or a new enactment will be brought forward.

SHRI BHUPESH GUPTA: So, the present Act will be repealed?

CHAUDHURI CHARAN SINGH: The present Act, as it stands, will be repealed.

As regards release of detenus, I have already made the Government's position very clear. We have already made two provisos and they relate to those persons whose release is likely to harm the security of the State and those who have been only recently detained, say within a month or so, and are clearly guilty of violent offences. Barring these two categories, we are releasing all the detenus.

As regards the first category which comes under the term 'security of the State', I do not think if I explain it,

the hon. Members sitting opposite will differ. This term refers to spies and people who are the agents of foreign countries and are guilty of espionage within the country. It also includes those rebels who believe in violence and have actually rebelled against the Government and were working underground, but have been arrested by our police. They are also included in this category coming under

the term 'security of the States'. There are

certain other categories. The Government does

not intend to release these persons and I do not

public importance

think anybody will disagree with me.

SHRI BHUPESH GUPTA: A_s regards the first part relating to spies etc., I agree. As regards the second category relating to

violence, you do not know; it is the Police who decide.

CHAUDHURI CHARAN SINGH: I was simply dealing with the first category at It is under this category that present. thousands have been detained and we do not want to release them just under a blanket order. But as I said in the lower House, with your permission I may assure the hon. Members sitting opposite that each case of these several thousands of people will be We will undertake a review of reviewed these cases and those cases where we think people have been kept behind the bar detained for quite a long period and whose offences are not serious enough. Such persons even under this category will be released. Secondly, cases of those who are guilty of violence and have only recently detained—say in February or even in March will also be reviewed. But I cannot give an undertaking that they will be released. Unless their cases have been reviewed, I cannot give a general assurance. Barring these two categories, I have already stated explicitly and in an unqualified way that all the detenus will be released. Then, I do not know what is there for Shri Gupta to bother about. I really express my admiration for the hon. Member's capacity to whip up enthu93

[Mr. Chairman in the Chair]

siasm against a legielation which he had supported so enthusiastically only three months ago.... (Interruption). I further understand that the hon. Member's party is extending its support to the West Bengal even today and that Government is responsible for most of the detenus foi whom he is pleading now.

SHRI BHUPESH GUPTA: Sir, on a point of personal explanation. We are in the Opposition in the West Bengal Assembly. We support whatever good things they do.... (Interruptions). Of course, we will support you also. For whatever good things you do, you will get our support.

SHRI SHYAMLAL GUPTA: Then you sit

SHRI BHUPESH GUPTA: But you will not get our support for bad things. Mr. Charan Singh, you asked me a question.... (Interruptions).

SHRI G. LAKSHMANAN: In the elections, why did you support the Congress Party? .. (Interruption) . . Why did you support the Congress in the elections?

SHRI BHUPESH GUPTA: You have not yet been taken in the Cabinet.... (Interruptions). Mr. Charan Singh, can you make him a Deputy Minister? I say this because he is very keen on speaking like a Minister these days having gone to our side. Make him a Deputy Minister. Now, Mr. Charan Singh, you have given the figures. Take West Bengal's case. Do you think that West Bengal has six thousand spies? Of course, in the other States, these peo« pie have been released and I can understand if there are just fifteen or twenty people left out. You see, in West Bengal, the number is in thousands! You see, these are all political things. Mr. Charan Singh, these are all political things. Do not give the same arguments and do not give

security reasons for this thing. These excuses are not good. You have been detained and I have been detained on some such special ground, as you know very well, in the past under the British regime. Therefore, do not go into this kind of thing. If you do not intervene now in this matter, they will continue to rot in the jails because the police people frame the charges and they give such usual arguments. But it is a good thing that you have corrected the mistake, have corrected the President's Address. I congratulate you for that because it is a basic thing and you have done it. But carefully go through the President's statement. I think Mr. Madhu Limaye and others can help you. Now, in your manifesto, you have said : "Repeal the MISA and release all political detenus.". You have not said "some political detenus', and you also did not say, "Release all political detenus minus such and such categories.'. You never said that. All I ask you, Mr. Charan Singh, is to implement this and nothing else. (Time bell rings). Sir, it is most unfortunate that within a week of taking over, this Government should have started prevaricating over a matter of firm commitment of this type. How do you feel, Mr. Rabi Ray, over this? I would like to ask you. How others feel about this, I would like to know. I am not asking Mr. Laksh-manan, because he is trying to become a Deputy Minister. So, this is my point. Sir.

MR. DEPUTY CHAIRMAN: Yes, Mr. Rabi Ray.

श्री रबी राव (उड़ीसा) ! उपसभा-पति जी, इस मामले पर हमारे घर मंत्री जीने जो सफाई दी है उसके लिए उन्हें बधाई देता हूं। इसके साथ साथ राजनैतिक बन्दियों को रिहाकरने के सबध में तथा नक्सलवादी वन्दियों को रिहा करने के संबंध में उन्होंने जो मानवीय दिष्टिकोण ध्रपनाया है उसके लिए भी मैं ^{श्रिकी} रबी राय**े** :

उनको बधाई देता हुं। मैं माननीय गृह ^{भं}त्रो जी से यह जानना चाहता हं कि ^मक्सलवादी बन्दियों को जेलों से रिहा करने के बाद क्या मंत्री महोदय उनके नेताओं को ग्रामने-सामने बैठाकर उनके साथ कोई बातचीत करेंगे व्योंकि मैं जानना हं कि हिन्दुस्तान में जो छोटे किसान हैं या जो खेतिहर मजदूर है उनकी समस्याग्री को लेकर नक्सलवादियों ने रिवोल्ट किया था ? इन नक्सलवादियों का खेती के संबंध में ग्रपना एक रुख रहा है। इसलिए मैं फिर से इस बात को पूछना चाहता हं कि क्या गृह मंत्री जो ग्रापने दिमाग में इस तरह का कोई विचार रखते हैं जिसमें इन लोगों के साथ बैठकर ग्रौर उनको समझा-बुझाकर यह कहा जाय कि जो गांधी जी का सिद्धान्त सविनय ग्रवज्ञा का सिद्धान्त है, जिसको हमारे गृह मंत्री चौधरी साहब ने जो जनता पार्टी ने माना है, उसको ये नकसलवादी ग्रपनाए श्रीर हिंसा का रास्ता हमेशा के लिए छोड़ दें ? दूसरा सवाल मेरा यह है कि कोई भी इस बात को नहीं कह सकता है कि बन्दियों के साथ जेलों में बुरा वर्ताव नहीं किया जाता है। हमें इस बात का तजर्वा रहा है। चंकि कांग्रेस के लोग ग्राज की जैलों में नहीं रहें हैं। इसलिए उनको इनका भ्रमुभव नहीं है। लेकिन हम लंश इस बात को जानते हैं ग्रीर सभी पिछले दिनों जेलों के ग्रन्दर बन्दियों के साथ जिस तरह से वर्ताव किया गया वह मानवीय व्यवहार नहीं था। चौधरी सहाब को भी इसका सन्भव है। इसलिए मैं गृह मंत्री जी से जानना चाहंगा कि ग्रागे चलकर जो लोग गांधी जी के सिद्धान्तों के कारण ग्रीर सविनय ग्रवज्ञा के सिद्धान्तों के कारण जेलों में जाने के लिए बाध्य होंगे, क्या उनके साथ जेलों में मानवीय ढंग से व्यव्-हार किया जाएगा धीर इस संबंध में जो ब्रिटिश जमाने से कानून बने हुए हैं उनको

समाप्त किया जाएगा। इस दृष्टि से करा मैं यह उम्मीद कर सकता हूं कि भविष्य में जो लोग जेलों में भेजे जायें उनके साथ धमानवीय ढंग के बजाय मानवीय ढंग से व्यवहार किया जाएगा? मैं यह भी जानना चाहता हं कि जो बानें मैंने पूछी है उनके बारे में सरकार का क्या रुख है?

SHRI BHUPESH GUPTA: Do you support Mr. Rabi Ray?

श्री रबी राय: आप मंत्री तो नहीं 📜 ।

वीधरी चरण सिंह: उप-सभापति महोदय, मेरे माननीय मित्र ने दो प्रश्न उठाये है। एक तो यह कि नेक्सलाइट दल के नेताओं से उन कारणों पर बातचीत करने को गवर्नमेंट तैयार होगी या नहीं होगी जिसकी वजह से उनके ग्रान्दोलन को बल मिलता है। भ्रापके जरिये मैं सदन को यह बतलाना चाहता हूं कि ग्रगर नेक्सलाइट नेता लोग इसके लिये तैयार होंगे तो मुझे उन के साथ वातचीत करने में खणी है। मैं, जैसा कि माननीय रवी राय जी ने इशारा किया था इस बात को मानता हं कि ग्रधिकतर नेक्सला-इट लोगों के उदय होने का, राइज होने का जो कारण है, वह यह है कि कांग्रेस की गवर्नमेंट ने जिन जिन इलाकों में जमीदारों का खात्मा नहीं किया, उन्हीं इलाकों में श्री भूषेश गुप्ता की पार्टी ग्रीर नेक्सलाइट तथा ग्रन्य एक्स्ट्रीमिस्ट एलीमेंट को जोर बढ़ा है। इसमें मैं माफी मांगना चाहता हूं माननीय भूपेश गुप्ता से यदि उनकी पार्टी का नाम भी शामिल कर दिया है ।

SHRI BHUPESH GUPTA: You are taking our name. It is a good thing ... (Interruptions).

श्री रवी राय: ग्रापकी पार्टी के लिए बोला है ।

SHRI BHUPESH GUPTA: You can take.

मगर मैं यह साफ करना चाहता हूं कि जमीदारी भ्रवोलीशन जो 20 साल पहले होना चाहिए था, उसके लिए ग्रब समय बीत चुका है । बहुत कानूनी पेचीदिगयां 115 RS.-4.

बीच में हो चुकी है। गवनंमेंट की चाहे कितनी ही नेकनीयती क्यों न हो, हम उसमें पूरी तरह कायम हो सकेंगे, इसमें मुझे शक है। लेकिन जैसा कि हमारे मित्र ने प्रश्न उठाया है, में बात करने के लिए तैयार हं या नहीं, मैं कहना चाहंगा कि ग्रगर श्रापको गवर्नमेंट में यकीन है, तो मुझे बात करने में खुशी होगी ।

public importance

ग्रव दूसरी वात उन्होंने उठाई है कि जेल के ग्रन्दर पोलिटिकल लोगों के साथ कैसा बर्ताव होता है । मैं इसमें पूर्णतया सहमत हुंलेकिन प्रश्नयह है कि जो एक फिलासोफी के तौर पर इस गव रेमेंट को वायलेन्स के जरिए से गिराने की बात सोचते हैं, ब्राया उनके साथ वही बर्ताव होना चाहिए जैसा कि ग्रीर पोलिटिकल प्रिजनमें के साथ होता है ?

एक माननीय सदस्य : यह तो पोलिटिकल फिलासफी है।

चौधरी चरण सिंह: यह पोलिटिकल फिलासफी है मगर दुनिया में कोई डेमोक्रेसी इसको मानने के लिए तैयार नहीं है। जहां तक ग्रन्डेमोकेटिक कंट्रीज का सवाल है वहां तो कोई सवाल ही नहीं उठता। वहां तो जो ब्रादमी डिफर भी करते हैं दूश्मन है. एनिमी श्राफ दों स्टेट । हम यह मानते है, जो ग्रादमी मदभेद रखते है वे उतने ही देशभक्त है, ईमानदार है, जितना हम स्रपते श्रापको देशभक्त ग्रौर ईमानदार समझते 👶 । तो यह है डेमोकेसी का उसूल लेकिन जो लोग यह समझते है कि जो लोग ग्रक्ल रखते हए भी उनसे मतभेद रखते है—

They are either goondas or traitors. यह टोटेलिटेरियन फिलासफी में विश्वास करने वाले मानते है। हम उस पर विश्वास नहीं करते । लेकिन जो वायलेन्स के जरिए गवर्नमेंट को उखाइने की कोशिश करते है उस पर सोचने की वात होगी कि ब्राया उन, हे साथ वही बर्ता । किया जाए जो कि उन हे साथ

[चौधरी चरण सिंह]

किया जाता है जो नान-वायलेन्स में त्रिण्वास करते है। इसको तो कोई गवर्नमेंट दनिया में मान ही नहीं सकेगी और जहां तक डेमोक्रेटिक गवर्नमेंट का सवाल है, लोगों के लिए रास्ता खला हम्राहै कि ग्रपने व्ह्यज से लोगों को कंबर्ट कर सकें भीर बैलट के जरिए मत का इजहार हो । यह जनता पार्टी कीवि कटरी केवल इलेक्टोरल एलायंस की विकटरी नहीं It is a non-violent revolution. जहां इस देश की इज्जत इन्टरनेशनल स्फेयर में बढ़ी है इस इलेक्णन के नतीजें के तौर पर, वहां इस इलेक्शन ने देश को हिसा से बचा दिया । तो बैलट के जरिए जब रिवोल्युशन हो सकता है, जब वह खुला रास्ता मौजूद है, फिर एक फिलासफी ग्रपनाई जाए कि वायलेंस के जरिए हम गवर्नमेंट को गिरायेंगे, कम से कम मैं उससे ग्रसहमत हं, ग्रीर मेरा मन इसको मानने के लिए तैयार नहीं है। तो उनके साथ इसी तरह का वर्ताव किया जाएगा, जो डेमो-क्रेसी में विश्वास करते है और किसी ग़लती के कारण जेल में चले गये 🕻 ।

SHRI BHUPESH GUPTA: On a ooint of order. We have been following a particular procedure on the Calling Attention. The person who gives notice asks question first. Then there are people belonging to various Darties to ask questions. Certain Congress Members are asking questions. They should be allowed to ask. Mr. Rabi Ray has rightly been allowed to ask questions.

i Interruptions)

MR. DEPUTY CHAIRMAN: Those hon. Members who had expressed a desire and had intimated to us of the desire to speak have been accommodated.

SHRI TRILOKI SINGH (Uttar Pradesh): I wanted to ask a question.

MR. DEPUTY CHAIRMAN: If il was so, you could have informed me earlier.

Broadcast

REFERENCE TO THE PREME MINISTER'S BROADCAST

MR. DEPUTY CHAIRMAN: Special mention by Mr. Mohammad Yu-nus Saleem

SHRI MOHAMMAD YUNUS SALEEM (Andhra Pradesh): Mr. Deputy Chairman Sir, I am very much grateful to you for having granted me permission to mention a matter of importance. Sir, you would recall that yesterday I brought to the notice of this House that on the 4th of this month, the Prime Minister, in his broadcast, has said certain things which are tantamount to the basic policies of the Government and which have not been mentioned anywhere in the Presidential Address. Sir this is the practice of every parliamentary country where democracy has got any value that when the Parliament is in session, a Minister or the Prime Minister, if he has got to say anything regarding the policy which is to be implemented by that Government has to state that policy or make a statement to that effect on the floor of either House of Parliament and he should not go to the people directly through the radio or television or any other way. Sir, my friend, Mr. Triloki Singh who has I already been given permission would discuss this matter in detail. I would simply submit that from the text of the Prime Minister's speech which has been reported in the national Press I may quote a few extracts. Sir, in his speech, he has said, and I quote:

> "We shall have to make a very meaningful and constructive approach to the utilisation of youth in-this context in the service of the